## 587 The Appropriation (Vote [RAJYA SABHA] The A ppropria- tion Bill, 1992 }

[Shri Manmohan Singh]

crease in the import duty on rags and bring it down to 35 per cent.

The loss of revenue on account of the concessions is about Rs. 245 crores. Copies of the notifications giving effect to the changes in the duty rates will be laid on the Table of the House in due course.

Madam, with this I have come to the end of what I had to say. I must confess because of the shortage of time and the late hour now, I have not been able to cover many points. But, as I said, I will go through the record and I shall be attentive to all the points that have been made. With these words I once again thank all the honourable Members who have taken part in this debate.

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Just one clarification.

THE DEPUTY CHAIRMAN:  $I_f$  I permit one clarification, there will be many more Members asking for clarifications. Now we take up the Appropriation (Vote on Account) Bill, 1992 and the Appropriation Bill, 1992.

# THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1992

#### AND THE

#### APPROPRIATION BILL, 1992

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam, I beg to move—

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the •services of a part of the financial year 1992-93, as passed by the Lok Sabha, be taken into consideration." Madam, I also move—

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, as passed by the Lok Sabha, be taken into consideration."

The questions were proposed.

THE DEPUTY CHAIRMAN: I shall first put the Appropriation (Vote on Account) Bill, 1992 to vote. The question is—

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1992-93, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now taken up clause-by-clause consideration of the Bill.

Clause 2 to A and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the title were added to the Bill.

SHRI MANHOMAN SINGH: Madam I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: I shall now put the motion regarding consideration of the Appropriation Bill, 1992, to vote.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the

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Re. Reported

SHRI MANMOHAN SINGH: Madam. I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

## MESSAGES FROM THE LOK SABHA

- (I) The Jamnui and Kashmir Appropriation Bill, 1992.
- (II) The Jammn and Kashmir Appropria tion (Vote on Account) Bill, 1992.
- (III) The Manipur Appropriation (Vote on Account) Bill, 1992.
- (IV) The Manipur Appropriation Bill 1992.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

#### (I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation (Vote On Account) Bill, 1992, as passed by Lok Sabha at its sitting held on the 27th March, 1992.

'The Speaker has certified that this Bill is a Money Bill."

on)

- "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business, in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation Bill, 1992, as passed by Lok Sabha at its sitting held on the 27th March, 1992.
- "The Speaker has certified that this Bill is a Money Bill".

## (III)

Nagaland Asscmble

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Manipur Appropriation (Vote On Account) Bill, 1992, as passed by Lok Sabha at its sitting held on the 27th March, 1992."

"The Speaker has certified that this Bill is a Money Bill."

#### (IV)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Manipur Appropriation Bill, 1992, as passed by Lok Sabha at its sitting held on the 27th March, 1992.

"The Speaker hag certified that this Bill is a Money Bill."

I lay a copy of each of the Bills on the Table.

## Re. REPORTED DISSOLUTION OF THE NAGALAND ASSEMBLY

THE DEPUTY CHAIRMAN: Yes, Mr. Ahluvvalia, you wanted to raise some issue at that time.

सरेन्ट ग्रहलुवासिया सिंह (बिहार ) : महोदया, आज नागालेंड के राज्यपाल जी ने बिना केंद्र को बतायें बिना राष्ट्रपति को बताय, वहां की एसेंम्बली को डिजोल्व कर दिया है । मैं ग्रापके माध्यम से यह कहना चाहंगा कि मुद्दा यह बा कि वहां के कुछ एम०एल०एज० को वहां के स्पीकर साहब ने निलम्बित कर दिया. था जिसके लिए सुप्रीम कोर्ट से झाईंर भी मिला था । उस ग्रार्डर की भो स्पीकर ने इम्प्लीमेंट नहीं किया। उसको इम्प्लीमेंट कराने के लिए फिर सुप्रीम कोर्ट में माए थे। उसका फैसला ग्राज या कल में होने वाला था । इस चीज को महनजर रखते हुए वहां के राज्यपाल ने एक राज.